

(d) whether Government will allocate more money to States to tackle the problem of naxals and modernization of forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) In a major naxal attack on 12.7.2009, 29 policemen including Superintendent of Police Rajnandgaon lost their lives and their bodies have been recovered.

(c) Details are given in the Statement (*See below*).

(d) State Governments deal with the various issues related to Naxalite activities in the State. The Central Government supplements their efforts in several ways. These include modernization and upgradation of the State police under the Scheme for Modernization of State Police Force (MPF scheme); sharing of Intelligence; facilitating inter-State coordination; and assistance in development works through a range of schemes of different Central Ministries.

**Statement**

*People including policemen killed in Naxal attacks during last three years*

States	2006 Deaths	2007 Deaths	2008 Deaths	2009 (Jan 1 to July 15) Deaths
Andhra Pradesh	47	45	46	10
Bihar	45	67	73	43
Chhattisgarh	388	369	242	181
Jharkhand	124	157	207	127
Madhya Pradesh	1	2	-	-
Maharashtra	42	25	22	59
Orissa	9	17	101	41
Uttar Pradesh	5	3	-	1
West Bengal	17	6	26	41
Others	-	5	4	-
<b>Total</b>	<b>678</b>	<b>696</b>	<b>721</b>	<b>503</b>

**NDMAs structural mitigation measures for seismic zones**

2791. SHRIMATI SYEDA ANWARA TAIMUR:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 229 districts of the country fall within seismic zones IV and V thus cautioning about high seismic risk and vulnerability;

(b) if so, whether National Disaster Management Authority existing guidelines give full attention to structural mitigation measures; and

(c) whether the Disaster Management Authority developed capabilities for monitoring and enforcement of earth quake resistant codes and town planning byelaws ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. As per Vulnerability Atlas prepared by the Building Materials Technology Promotion Council (BMTPC), 229 districts of the country falls under seismic zone IV & V.

(b) The Guidelines for management of earthquakes released by the National Disaster Management Authority aims at ensuring the compliance of the construction of all new structures to the National Building Code 2005, earthquake resistant codes and other safety regulations.

(c) Town Planning & Building Bye-Laws falls under the jurisdiction of the State Government. Advisories have been sent to State Governments and Union Territories from time to time on disaster mitigation and preparedness measures including those relating to earthquake through adoption of model Building Bye-laws.

#### **Increasing influence of Maoists in Haryana**

†2792. SHRI AJAY SINGH CHAUTALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that influence of Maoists is increasing in Haryana also;

(b) the number of incidents occurred in past one year in districts of Haryana wherein Maoists were involved; and

(c) the number of Maoists apprehended so far and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As per available inputs, activities of naxalites have been reported from few districts of Haryana. Two incidents of naxal violence have been reported, one each in 2008 and 2009 (upto July 22), 31 CPI (Maoist) cadres have been apprehended during the current year (upto July 22).

#### **Maharashtra CR. P.C. (Amendment) Bill, 2008**

2793. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal from the State Government of Maharashtra to amend the Code of Criminal Procedure (Maharashtra Amendment) Bill, 2008 is pending with the Ministry;

(b) if so, the reasons for delay in taking a decision; and

(c) by when Government would take a decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2008 was received in this Ministry on 29.2.2008 for obtaining the approval of the Government of India before its introduction in the State Legislature.

---

†Original notice of the question was received in Hindi.